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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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Review Petition No. 622 of 1993

IN

O.A. No. 356 of 1992

Shri H.C. Das Amba Applicant.

Versus

Union of India
and others Respondents.

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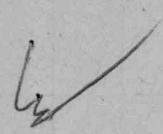
(By Hon. Mr. Justice U.C. Srivastava, V.C.)

By means of this application, the applicant has prayed for review of the judgment on the ground that certain statement of facts which have been mentioned are not correct. As a matter of fact, it appears, that the applicant himself was not ^{Cared} ~~clear~~ to go through the counter affidavit and that is why this objection has been made. The first ^{is} correct which has been sought in para. 3 ^{for} leave encashment. As a matter of fact this fact finds place in para. 29 of the counter affidavit wherein it has been stated that the Ministry of Finance have ordered for payment of gratuity & leave encashment vide order dated 9.7.1992 and accordingly, the payment of gratuity and leave encashment is being made to Shri H.C. Das Amba. Obviously, the payment must have been made and if by that time it was not made, it must have been made by this time, as such, no correction is needed. The other correction which has been ^{Sought} ~~made~~ by the counsel for the applicant is regarding the interest. It has been said ~~then~~ by the respondents that the interest on DCRG and Leave Encashment both are to be paid. We have allowed 12% interest to the applicant w.e.f.

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which obviously means in respect of amount not paid
1.11.1984 upto the date of payment. Accordingly,
no modification in this behalf be made and
~~also~~ this review application is hereby rejected.


Vice-Chairman

Dt: 5.5.1993